

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1452  
ANSWERED ON:03.03.2006  
NEW GUIDELINES FOR ALLOTMENT OF LAND  
Baxla Shri Joachim;Yadav Shri Ram Kripal

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government has taken a final decision that institutions would not be given any concession on prices for allotment of land;
- (b) if so, whether the Government has finalized their new allotment guidelines; and
- (c) if so, the detail of these guidelines?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a)to(c): The Delhi Development Authority (DDA) has reported that it allots land for seven broad Institutional purposes viz. Hospitals, Clubs, Community Halls, Schools, Higher and Technical Educational Institutions, Religious purposes and miscellaneous Social and Cultural activities. Of these, DDA has switched over to the auction mode of disposal of land for three categories viz. Hospitals, Clubs and Higher and Technical Educational Institutes. For Community Halls, it has been decided that the sites identified for the purpose would primarily be offered to the Local Bodies and residuals sites, if any, would be auctioned. In respect of schools, the Authority vide its Resolution dated 19.1.2006 has proposed that all the primary school plots shall be offered to MCD and 50% of the senior secondary school sites in every neighbourhood would be offered to Government of Delhi and 50% disposed of by way of auction. For the other two categories i.e. Religious Organisations sites and miscellaneous Social & Cultural Institutions, there is no change, in the policy for allotment of land. No decision has been taken on this resolution dated 19.1.2006.